

ESSENTIAL SERVICES MAINTENANCE ORDINANCE, INDIAN RAILWAYS (AMENDMENT) ORDINANCE, AND PONDICHERRY MUNICIPAL DECREE (AMENDMENT) ORDINANCE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I beg to lay on the Table a copy each of the following Ordinances, under provisions of article 123(2) of the Constitution:

(1) The Essential Service Maintenance Ordinance, 1968 (No. 9 of 1968) promulgated by the President on the 13th September 1968.

(2) The Indian Railways (Amendment Ordinance) 1968 (No. 10 of 1968) promulgated by the President on the 14th September 1968.

(3) The Pondicherry Municipal Decree, (Amendment) Ordinance, 1968 (No. 11 of 1968) promulgated by the President on the 28th October, 1968. [*Placed in Library. See No. LT-2007/68*]

ANNUAL REPORT OF ALL INDIA INSTITUTE OF MEDICAL SCIENCES

THE MINISTER OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI SATYA NARAIN SINHA) : I beg to lay on the Table a copy of the Annual Report of the All India Institute of Medical Sciences, New Delhi, for the year 1967-68, under section 19 of the All India Institute of Medical Sciences Act, 1956. [*Placed in Library. See No. LT-2008/68*].

UTTAR PRADESH SUGARCANE (PURCHASE TAX) (AMENDMENT) RULES, 1968 (HINDI AND ENGLISH VERSIONS) ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to lay on the Table :—

- (1) (i) A copy of the Uttar Pradesh Sugarcane (Purchase Tax) (Amendment) Rules, 1968 (Hindi and English versions) published in Notification No. 649-S/XVIII-C-1600—68 in Uttar Pradesh Gazette dated the 7th February 1968, under sub-section (3) of section 15 of the U.P. Sugarcane (Purchase Tax) Act, 1961, read

with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the State of Uttar Pradesh.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

- (2) (i) A copy of Notification No. ST-7037.X-953 (1)-54, (Hindi and English versions) published in the Uttar Pradesh Gazette dated the 30th December, 1967, making certain amendment to Notification No. ST-6438.X-1012-62 dated the 1st December, 1962, under sub-section (3) of section 3-A of the U.P. Sales Tax Act, 1944, read with clause (c) (iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April, 1968, issued by the President in relation to the state of Uttar Pradesh.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. see No. LT-2009/68*].

(3) A copy of the Delhi Sales Tax (Fourth Amendment) Rules, 1968, (Hindi and English versions) published in Notification No. F. 4(120).68-Fin. (Genl.) in Delhi Gazette dated the 26th August, 1968, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi. [*Placed in Library, see No. LT-2009/68*].

(4) A copy of Notification No. G.S.R. 1802 (English version) and G.S.R. 1803 (Hindi version) published in Gazette of India dated the 5th October, 1968 making certain amendment to the Central Sales Tax (Registration and Turnover) Rules, 1957, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [*Placed in Library, see No. LT-2010/68*].

(5) A copy of Notification No. G.S.R. 1549 published in Gazette of India dated the 24th August, 1968, issued under the

Tax Credit certificate (Enquiry Shares) Scheme, 1965. *(Placed in Library, see No. LT-2010/68).*

(6) A copy each of the following Notifications under section 296 of the Income-tax Act, 1961 :—

(i) The Income-tax (Sixth Amendment) Rules, 1968, published in Notification No. S.O. 2883 in Gazette of India dated the 24th August, 1968.

(ii) The Income-tax (Sixth Amendment) Rules 1968, published in Notification No. S.O. 3494 in Gazette of India dated the 27th September, 1968 .

(7) A copy of the draft Income-tax (Seventh Amendment) Rules, 1968, published in Notification No. S.O. 3495 in Gazette of India dated the 27th September, 1968.

(8) A copy of the Tax Credit Certificate (Equity Shares) Amendment, Scheme, 1968, published in Notification No. G. S. R. 1550 in Gazette of India dated the 24th August, 1968, under sub-section (4) of section 280 ZE of the Income-tax Act, 1961.

(9) A copy of Notification No. S.O. 3283 published in Gazette of India dated the 11th September, 1968, making certain amendments to the Income-tax (Second Amendment) Rules, 1968, in accordance with the amendment passed by the Houses of Parliament, under rule 239 of the Rules of Procedure and Conduct of Business in Lok Sabha. *[Placed in Library, see No. LT-2011/68 .*

(10) A copy each of the following Notifications under section 38 of the Central Excise and Salt Act, 1944 :—

(i) The Central Excises (Fourteenth Amendment, Rules, 1968, published in Notification No. G.S.R. 1546 in Gazette of India dated the 19th August, 1968.

(ii) The Central Excise (Fifteenth Amendment) Rules, 1968, published in Notification No. G.S.R. 1628 in Gazette of India dated the 7th September, 1968.

(iii) The Central Excise (Sixteenth Amendment) Rules, 1968, published in Notification No. G.S.R. 1775 in Gazette of India dated the 28th September, 1968.

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1968. *[Placed in Library, see No. LT-2012/68].*

(11) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944 :—

(i) The Customs and Central Excise Duties Export Drawback (General) Ninety-eight Amendment Rules, 1968, published in Notification No. G.S.R. 1529 in Gazette of India dated the 24th August, 1968.

(ii) The Customs and Central Excise Duties Export Drawback (General) Ninety-ninth Amendment Rules, 1968, published in Notification No. G.S.R. 1629 in Gazette of India dated the 7th September, 1968.

(iii) The Customs and Central Excise Duties Export Drawback (General) Hundredth Amendment Rules, 1968, published in Notification No. G.S.R. 1675 in Gazette of India dated the 14th September, 1968.

(iv) The Customs and Central Excise Duties Export Drawback (General) Hundred and first Amendment Rules, 1968, published in Notification No. G.S.R. 1676 in Gazette of India dated the 14th September, 1968.

(v) The Customs and Central Excise Duties Export Drawback (General) Hundred and second Amendment Rules, 1968, published in Notification No. G.S.R. 1677 in Gazette of India dated the 14th September, 1968.

(vi) The Customs and Central Excise Duties Export Drawback (General) Hundred and third Amendment Rules 1968, published in Notification No. G.S.R. 1678 in Gazette of India dated the 14th September, 1968.

(vii) The Customs and Central Excise Duties Export Drawback (General) Hundred and fourth Amendment Rules, 1968, published in Notification No. G.S.R. 1738 in Gazette of India dated the 21st September, 1968.

(viii) The Customs and Central Excise Duties Export Drawback (General) Hundred and fifth Amendment Rules, 1968, published in Notification No. G.S.R. 1739 in Gazette of India dated the 21st September, 1968.

[Shri K. C. Pant]

- (ix) The Customs and Central Excise Duties Export Drawback (General) Hundred and sixth Amendment Rules, 1968, published in Notification No. G.S.R. 1740 in Gazette of India dated the 21st September, 1968.
- (x) The Customs and Central Excise Duties Export Drawback (General) Hundred and seventh Amendment Rules, 1968, published in Notification No. G.S.R. 1741 in Gazette of India dated the 21st September, 1968.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Hundred and eight Amendment Rules, 1968, published in Notification No. G.S.R. 1742 in Gazette of India dated the 21st September, 1968.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Hundred and ninth Amendment Rules, 1968, published in Notification No. G.S.R. 1778 in Gazette of India dated the 28th September, 1968.
- (xiii) The Customs and Central Excise Duties Export Drawback (General) Hundred and tenth Amendment Rules, 1968, published in Notification No. G.S.R. 1779 in Gazette of India dated the 28th September, 1968.
- (xiv) The Customs and Central Excise Duties Export Drawback (General) Hundred and eleventh Amendment Rules, 1968, published in Notification No. G.S.R. 1836 in Gazette of India dated the 12th October, 1968.
- (xv) The Customs and Central Excise Duties Export Drawback (General) Hundred and twelfth Amendment Rules, 1968, published in Notification No. G.S.R. 1837 in Gazette of India dated the 12th October, 1968.
- (xvi) The Customs and Central Excise Duties Export Drawback (General) Hundred and thirteenth Amendment Rules, 1968, published in Notification No. G.S.R. 1838 in Gazette of India dated the 12th October, 1968.
- (xvii) The Customs and Central Excise Duties Export Drawback (General) Hundred and fourteenth Amendment Rules, 1968, published in Notification No. G.S.R. 1839 in Gazette of India dated the 12th October, 1968.

[Placed in Library, see No. LT-2013/68].

(12) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

- (i) G.S.R. 1527 published in Gazette of India dated the 24th August, 1968
- (ii) G.S.R. 1530 published in Gazette of India dated the 24th August, 1968.
- (iii) G.S.R. 1531 published in Gazette of India dated the 24th August, 1968.
- (iv) G.S.R. 1591 published in Gazette of India dated the 31st August, 1968.
- (v) G.S.R. 1603 published in Gazette of India dated the 31st August, 1968.
- (vi) G.S.R. 1630 published in Gazette of India dated the 7th September, 1968.
- (vii) G.S.R. 1679 published in Gazette of India dated the 14th September, 1968.
- (viii) G.S.R. 1680 published in Gazette of India dated the 14th September, 1968.
- (ix) G.S.R. 1743 published in Gazette of India dated the 21st September, 1968.
- (x) G.S.R. 1744 published in Gazette of India dated the 21st September, 1968.
- (xi) G.S.R. 1745 published in Gazette of India dated the 17th September, 1968.
- (xii) G.S.R. 1746 published in Gazette of India dated the 17th September, 1968.
- (xiii) G.S.R. 1780 published in Gazette of India dated the 28th September, 1968.
- (xiv) G.S.R. 1781, published in Gazette of India dated the 28th September, 1968.
- (xv) G.S.R. 1782, published in Gazette of India dated the 28th September, 1968.
- (xvi) G.S.R. 1810, published in Gazette of India dated the 1st October, 1968.
- (xvii) G.S.R. 1840 published in Gazette of India dated the 12th October, 1968.
- (xviii) G.S.R. 1841 published in Gazette of India dated the 12th October, 1968.
- (xix) G.S.R. 1842 published in Gazette of India dated the 12th October, 1968.

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- (xx) G.S.R. 1843 published in Gazette of India dated the 12th October, 1968.
- (xxi) G.S.R. 1844 published in Gazette of India dated the 12th October, 1968 containing corrigendum to G.S.R. 1084 dated the 5th June, 1968.
- (xxii) G.S.R. 1876 published in Gazette of India dated the 19th October, 1968.
- (xxiii) G.S.R. 1877 published in Gazette of India dated the 19th October, 1968. [Placed in Library, see LT-2014/68]

12:03 Hrs.

PUBLIC ACCOUNTS COMMITTEE

THIRTY-FIRST AND THIRTY-FOURTH REPORTS

SHRI M. R. MASANI (Rajkot) : I beg to present the following Reports of the Public Accounts Committee :—

- (1) Thirty-first Report on Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), (Posts and Telegraphs), (Railways) and Defence Services) for the year 1966-67.
- (2) Thirty-fourth Report on "Wasteful Expenditure on Government Publications."

INSURANCE (AMENDMENT) BILL

(i) REPORT OF JOINT COMMITTEE

SHRI D. N. TIWARY (Gopalganj) : I beg to present the Report of the Joint Committee on the Bill further to amend the Insurance Act, 1938, so as to provide for the extension of social control over insurers carrying on general insurance business and for matters connected therewith or incidental thereto and also to amend the Payment of Bonus Act, 1965.

(ii) EVIDENCE

SHRI D. N. TIWARY : I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill further to amend the Insurance Act, 1938, so as to provide for the extension of social control over insurers carrying on general insurance business and for matters connected therewith or incidental thereto and also to amend the Payment of Bonus Act, 1965.

12:04 Hrs.

MOTION OF NO-CONFIDENCE IN THE COUNCILS OF MINISTERS

MR. SPEAKER : I have to inform the House that I have received notices of 15 Motions of no-confidence in the Council of Minister under rule, 198, from Sarvashri Kanwar Lal Gupta, Madhu Limaye, Jyotirmoy Basu, S. M. Banerjee, R. K. Amin, Ram Avatar Shastri, Sarjoo Pandey, P. K. Vasudevan Nair, Dr. Ranen Sen, Dhireswar Kalita, H. N. Mukerjee, George Fernandes, Hukam Chand Kachwai, Yogendra Sharma and Nath Pai.

SHRI SHIVAJI RAO S. DESHMUKH : (Parbhani) : What is the date of the notice?

MR. SPEAKER : They are on different dates. That is not very relevant nor important.

The text of the motions is :

"This House expresses....."

SHRI NAMBIAR (Tiruchirappalli) : What is the hour of receipt of the motions?

MR. SPEAKER : Let him please sit down. The text is :

"This House expresses its want of confidence in the Council of Ministers".

As regards when they were received, at what hour, what minute and so on, the hon. Member can find out all that from the office if he wants. I do not have those details here.

Shri Kanwar Lal Gupta's motion is the first. I shall place it before the House. All those who are in favour of leave being granted to this motion may kindly rise in their seats—

I find that more than fifty Members have risen. So, leave is granted.

SHRI S. M. BANERJEE (Kanpur) : They should have resigned without the motion. Why did they want this motion at all?

MR. SPEAKER : When shall we have this debate?